

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

STARRED QUESTION NO:368  
ANSWERED ON:18.12.2006  
SEGREGATION OF BIO- WASTE  
Rao Shri Sambasiva Rayapati

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Central Pollution Control Board (CPCB) has instructed State Pollution control Boards (SPCBs) to make the segregation of mercury-contaminated bio-waste a condition for granting authorization to the health care centres;
- (b) if so the details thereof including the reaction of the State Governments thereto so far;
- (c) if not, the reasons therefore;
- (d) whether the Government proposes to set up any institute for reduction of dioxins and mercury; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (e): A statement is laid on the table of the House.

Statement referred to in the Answer to the Lok Sabha Starred Question NO. 368 regarding "Segregation of Bio-waste" raised by Shri Rayapati Sambasiva Rao, MP for Answer on 18.12.2006

(a): Yes, Sir.

(b) The Central Pollution Control Board (CPCB) has instructed all the State Pollution control Boards to incorporate appropriate conditions for taking measures to ensure that the mercury spilled due to breakage of the apparatus containing mercury does not become part of the bio-medical or other solid wastes, while granting authorization to the health care facilities under the Bio-Medical Waste (Management & Handling) Rules, 1998. Confirmation has been received from a number of State Pollution Control Boards about implementation of the above instructions of the CPCB.

(c): Does not arise

(d) The Government has no such proposal. However, regarding mercury, steps have been taken to conduct a scientific risk assessment study.

(e) Does not arise.